

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant

v.

Basic India Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 13.06.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:**

For the Applicant:

Mr. H.P. Bhardwaj, Advocate

For the Respondent:

Mr. Janender Kumar Chumbak and Ms.  
Radhika, Advocates

**ORDER**

Reply has been filed only yesterday although ten days' time was granted on 23.05.2018. The reply is taken on record and the delay in filing the same is condoned as per the prayer made by the learned counsel for the respondent.

Rejoinder, if any, be filed within a week with a copy in advance to the learned counsel for the respondent.

List for further consideration on 09.07.2018.

- Sdl -

**(M.M.KUMAR)**  
**PRESIDENT**

- Sdl -

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**